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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 488/2026

PARVESH SAHIB SINGH

.....Plaintiff

Through: Ms. Mehak Ghaloth and Ms.
Aashna Bhola, proxy
counsels for plaintiff.

versus

SAURABH BHARADWAJ

.....Defendant

Through: Ms. Ayushi Gupta, proxy
counsel for defendant.

CORAM:

**JOINT REGISTRAR (JUDICIAL) SH. GAGANDEEP
JINDAL (DHJS)**

ORDER

25.05.2026

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Proceedings are being conducted through hybrid mode.

Lawyers are abstaining from work today.

**I.A. No. 14906/2026 (u/S 149 CPC seeking exemption
from filing ad valorem court fee of Rs. 4.90,344/- and
further seeking a period of one week to pay the same on
behalf of the plaintiff)**

1. Plaintiff is directed to file requisite court fee within a week.
2. The captioned IA is disposed off accordingly.

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3. Let plaint be registered as a suit.
4. Upon filing of process fee, issue summons to the Defendant through all permissible modes, returnable on next date of hearing.
5. Written statements shall be filed by the Defendant within 30 days from the receipt of summons along with affidavit of admission/denial of the documents filed by the Plaintiff.
6. It is open to the Plaintiff to file replications within 30 days



from receipt of the written statements along with affidavit of admission/denial of documents filed by the Defendant.

7. Re-notify the matter for completion of service and pleadings, marking of exhibits and admission/denial of documents on **7th September, 2026**.

**GAGANDEEP JINDAL (DHJS)
JOINT REGISTRAR (JUDICIAL)**

MAY 25, 2026/PU

Click here to check corrigendum, if any